

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**(Special Original Jurisdiction)**

**THURSDAY, THE FIFTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 13978 OF 2017**

**Between:**

Aredla Manoharamma, W/o. Narasimha Reddy, aged 66 years, Occ: House wife, R/o. Thirumalagiri Village, Nampally Mandal, Nalgonda District.

**...PETITIONER**

**AND**

1. The Union of India, rep. by its Secretary to the Government of India, Ministry of Law and Justice, Room No. 34-A, Jaisalmer House 26, Mansingh Road, New Delhi-110011.
2. The Reserve Bank of India, rep. by its Governor, Shahid Bhagat Singh Marg, Mumbai, Maharashtra.
3. The Ministry of Finance, rep. by its Joint Secretary, Government of India, New Delhi. Department of Economic Affairs Room No. 67-B, New Delhi - 110001(India)

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Certiorari by declaring the Act (2/2017) The Specified Bank Notes (Cessation of Liabilities) Act, 2017 dt. 28-02-2017 as arbitrary, violative of Article 14 and against Article 300-A of Constitution of India and struck the same as ultra vires to the basic structure of the constitution, in the interest of justice

**I.A. NO: 1 OF 2017(WPMP. NO: 17350 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Act (2/2017) The Specified Bank Notes (Cessation of Liabilities) Act, 2017, dt. 28-02-2017, pending disposal of the writ petition pending disposal of the above Writ Petition, in the interest of justice

**I.A. NO: 2 OF 2017(WPMP. NO: 17351 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to allow the petitioner to deposit/exchange the old Rs. 500/- notes worth of Rs. 5000/-, pending disposal of the above Writ Petition in the interest of justice

**Counsel for the Petitioner: SRI A. SRINATH REDDY**

**Counsel for the Respondents: Ms. ANDE VISHALA REPRESENTING FOR  
SRI GADI PRAVEEN KUMAR,  
DY. SOLICITOR GENERAL OF INDIA**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.13978 of 2017**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Ms. Ande Vishala, learned counsel representing Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent No.1.

2. Learned counsel for respondent No.1 submits that the issue involved in this writ petition is no longer *res integra* and has been dealt with by Supreme Court in **Vivek Narayan Sharma v. Union of India**<sup>1</sup>.

3. In view of aforesaid submission, the Writ Petition is dismissed.

---

<sup>1</sup> (2023) 3 SCC 1

::2::

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

**SD/- C. PRAVEEN KUMAR  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

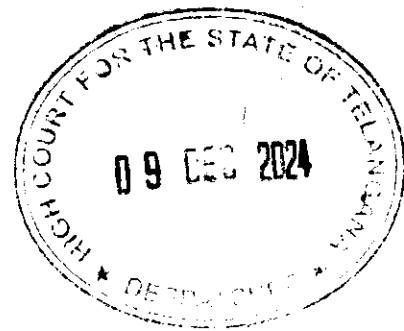
To,

1. One CC to SR A. SRINATH REDDY, Advocate [OPUC]
2. One CC to SR GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA [OPIJC]
3. Two CD Copies  
BN  
GJP

*chp*

**HIGH COURT**

**DATED:05/09/2024**



**ORDER**

**WP.No.13978 of 2017**

**DISMISSING THE WRIT PETITION  
WITHOUT COSTS**

*5 Copies  
del  
4/11/24*